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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

17.

+ **ITA 844/2015**

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2)

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms lakshmi Gurung, Junior Standing
Counsel, Mr Radhika Gupta and Mr Abhishek
Sharma, Advocates.

versus

CONSULTANCY INTEGRATED SERVICES
PVT. LTD

..... Respondent

Through

AND

18.

+ **ITA 845/2015**

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2)

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms lakshmi Gurung, Junior Standing
Counsel, Mr Radhika Gupta and Mr Abhishek
Sharma, Advocates.

versus

CONSULTANCY INTEGRATED SERVICES
PVT. LTD

..... Respondent

Through

CORAM:
JUSTICE S.MURALIDHAR
JUSTICE VIBHU BAKHRU



ORDER
06.11.2015

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CM No.26198/2015 in ITA 844/2015
CM No.26199/2015 in ITA 845/2015

1. Allowed, subject to all just exceptions.
2. The applications stand disposed of.

ITA Nos.844/2015 & 845/2015

3. In view of the decision dated 24th July, 2015 of this Court in ITA No.424/2015 (*Pr. Commissioner of Income Tax (Central-III) v. Aakash Arogya Mandir P. Ltd.*), these appeals are dismissed.

S.MURALIDHAR, J

VIBHU BAKHRU, J

NOVEMBER 06, 2015
MK